GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA

UNSTARRED QUESTION NO:2383
ANSWERED ON:11.03.2016
Inspection by MCI
Swami Maharaj Dr. Sakshi

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Medical Council of India (MCI) has inspected the medical and dental colleges of the country during the last three years;

(b) if so, the details thereof, State/UTwise;

(c) whether irregularities have been found in medical colleges during the above period;

(d) if so, the details thereof, State/UTwise; and

(e) the action taken by the Government thereon?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)
(a) & (b): A statement containing the number of medical colleges inspected by the Medical Council of India during last three years is placed at Annexure-I. MCI is not mandated to inspect Dental Colleges.

(c) to (e): Permission for starting a medical college / yearly renewal permission is given by the Central Government on the recommendation made by Medical Council of India (MCI) after assessment of infrastructure and other facilities. If any medical college fails to meet the required standards, the CI recommends to the Central Government not to issue Letter of Permission / Renewal permission to such medical colleges for that academic year.

Under Establishment of Medical College Regulations, 1999, a medical college can be debarred for 2 years, if found using fake/forged documents during inspections conducted by MCI. As reported by MCI, during the last 3 years, 5 colleges were debarred from admitting students. A statement containing number of Medical Colleges debarred for admitting students during last three years, State / UT wise is placed at Annexure-II.
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